

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 6TH DAY OF JANUARY, 2003

Original Application No. 909 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER (A)

Umrao Choubey, Son of late  
Jagannath Choubey, Resident of  
village Tenuati, Post Office  
Sakaldeha, district Varanasi.

... Applicant

(By Adv: Shri B.P.Srivastava)

Versus

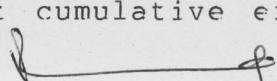
1. The Chairman, Standing Committee  
E.S.I.Corporation, Kotra Road,  
New Delhi.
2. The Director General,  
E.S.I. Headquarters Office,  
Kotla Marg, New Delhi.
3. The Regional Director,  
E.S.I.Corporation, Administrative  
Branch, Deep Bhawan, Sarvodaya  
Nagar, Kanpur Nagar.

... Respondents

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has prayed for a direction to respondent no.1 to decide the appeal of the applicant dated 30.11.1994 expeditiously and not to withhold the same any more. The aforesaid appeal was filed against the order dated 5.6.1982 by which disciplinary authority awarded punishment of reduction of salary by three stages from Rs 220 to 211 in the time scale of Rs 196-3-220-EB-3-232 for a period of two years from the date of issue of the order. It was further directed that applicant will not earn any increment during the period of reduction and on expiry of the period, reduction will not have any effect of postponing the future increment of his pay. Thus the punishment of reduction was without cumulative effect. The period of



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*for filing appeal*  
limitation against this order available under law is 45 days. The appeal, however, as stated by the applicant was filed on 30.11.1994 i.e. after more than 12 years. *In the* ~~or~~ *Circumstances*, before us there is no explanation for this long and inordinate delay. In the circumstances, we do not find it a fit case for issuing any direction. The Original application is rejected. No order as to costs.

  
MEMBER(A)

  
VICE CHAIRMAN

Dated: 6th Jan: 2003

Uv/